

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 41

MA 03/2018 in TCP 12/2016

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 21.08.2023

NAME OF THE PARTIES: **SHASHIBALA SINGH V/S MONIFA**
ENGINEERING PVT. LTD. & ORS.

Section 397-398 of the Companies Act, 1956

ORDER

None present for the Petitioner, when the matter is called out. Mr. Aakash Sinha, Ld. Counsel for Respondents are present. The matter is listed on Board today under the caption, "For Appearance of the Petitioner/Dismissal of the Company Petition". Despite listing the matter on Board today for the Appearance of the Petitioner, none appeared on behalf of the Petitioner. The continuous absence on the part of the Petitioner further strengthens the belief of this Bench that the Petitioner is no more inclined to prosecute with the matter further. In that view of the matter, the Company Petition bearing TCP No. 12 of 2016, is disposed of as dismissed for want of prosecution. In view of the withdrawal of the main Company Petition, all the pending Interlocutory Applications, if any, including

MA No. 03 of 2018, arising out of the present Company Petition, stand closed and disposed of. File be consigned to record.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare